

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 805 of 2020

IN THE MATTER OF:

Ome Prakash Verma

...Appellant

Versus

Amit Jain RP of Neesa Leisure Ltd. & Ors.

...Respondents

With

Company Appeal (AT) (Insolvency) No. 806 of 2020

IN THE MATTER OF:

Ome Prakash Verma

...Appellant

Versus

Amit Jain RP of Neesa Leisure Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Raghavendra M Bajaj and Mr. Garvit Khandelwal, Advocates.

For Respondents: Mr. Satyendra Kr. Rai, Advocate for R-1.

O R D E R
(Through Virtual Mode)

22.09.2020: The main issue raised in these appeals is that time was extended to submit the Resolution Plan while Resolution Plans of Respondent No. 3 and 4 had already been opened, thus the impugned order could not be sustained.

Cont'd..../

Issue notice upon Respondents in both the appeals. At this stage, Mr. Satyendra Kr. Rai, Advocate waived and accepted notice on behalf of Respondent No. 1 in both the appeals. Appellant to provide complete set of appeal paper books to learned counsel for Respondent No. 1. No further notice needs to be served upon Respondent No. 1. Respondent No.1 to file reply affidavit within 20 days. Rejoinder, if any, may be filed within 10 days thereof.

Notice be issued on the Respondents except Respondent No. 1 in both the appeals. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **15th October, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

am/gc

Company Appeal (AT) (Insolvency) No. 805 of 2020 & 806 of 2020